

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

New Delhi, the 29th July, 1977.

NOTIFICATION
INCOME TAX

No.1911 (F.No.404/27/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri S.Mookherjee, being a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This notification shall come into force with effect from the date Shri S.Mookherjee takes over charge as Tax Recovery Officer.

Sd/-
(E. Venkataraman)
Deputy Secretary to the Government of India

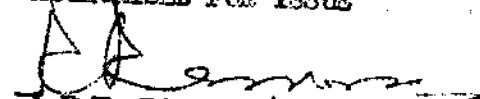
The Manager,
Government of India,
New Delhi.

Copy forwarded to:-

1. The Commissioner of Income-tax, Bihar I, Patna.
2. All Directors of Inspection including DI(O&MS), New Delhi.
3. The Comptroller & Auditor General of India, New Delhi.
4. The Chief Secretary, Government of Bihar, Patna.
5. The Accountant General, Bihar, Ranchi.
6. The Jt.Secretary & Legal Adviser, Ministry of Law, New Delhi.
7. Bulletin Section.
8. Guard File.

Sd/-
Deputy Secretary to the Government of India

AUTHORISED FOR ISSUE


(E.V. RAMANAN)

ASSISTANT DIRECTOR OF INSPECTION(RSP) No.CC/ITCC/1847/451/RSP/77

To BE PUBLISHED IN PART II SECTION 3(i) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

New Delhi, the 29th July, 1977.

NOTIFICATION
INCOME TAX

No.1911 (F.No.404/27/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri S.Mookherjee, being a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This notification shall come into force with effect from the date Shri S.Mookherjee takes over charge as Tax Recovery Officer.

Sd/-
(E. Venkataraman)
Deputy Secretary to the Government of India

The Manager,
Government of India,
New Delhi.

Copy forwarded to:-

1. The Commissioner of Income-tax, Bihar I, Patna.
2. All Directors of Inspection including DI(O&MS), New Delhi.
3. The Comptroller & Auditor General of India, New Delhi.
4. The Chief Secretary, Government of Bihar, Patna.
5. The Accountant General, Bihar, Ranchi,
6. The Jt.Secretary & Legal Adviser, Ministry of Law, New Delhi.
7. Bulletin Section.
8. Guard File.

Sd/-
Deputy Secretary to the Government of India

AUTHORISED FOR ISSUE


(R.V. RAMANAN)

ASSISTANT DIRECTOR OF INSPECTION(R&P) No.CC/ITCC/1847/451/RSP/77

To BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

New Delhi, the 29th July, 1977.

NOTIFICATION
INCOME TAX

No.1911 (F.No.404/27/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri S.Mookherjee, being a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This notification shall come into force with effect from the date Shri S.Mookherjee takes over charge as Tax Recovery Officer.

Sd/-

(E. Venkataraman)

Deputy Secretary to the Government of India

The Manager,
Government of India,
New Delhi.

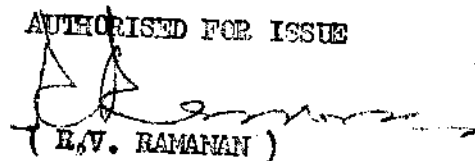
Copy forwarded to:-

1. The Commissioner of Income-tax, Bihar I, Patna.
2. All Directors of Inspection including DI(O&MS), New Delhi.
3. The Comptroller & Auditor General of India, New Delhi.
4. The Chief Secretary, Government of Bihar, Patna.
5. The Accountant General, Bihar, Ranchi.
6. The Jt. Secretary & Legal Adviser, Ministry of Law, New Delhi.
7. Bulletin Section.
8. Guard File.

Sd/-

Deputy Secretary to the Government of India

AUTHORISED FOR ISSUE



(E.V. RAMAN)

ASSISTANT DIRECTOR OF INSPECTION(RSP) No.CO/ITCC/1847/451/RSP/77